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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 1149/2022

BHAVREEN KANDHARI Petitioner

Through: Mr. Aditya N. Prasad, Advocate.

versus

SHRI C. D. SINGH AND ORS. Respondents

Through: Mr. Gautam Narayan, ASC GNCTD
with Mr. Unmukt Gera, Advocate.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **02.11.2022**

The hearing has been conducted through hybrid mode (physical and virtual hearing).

1. The learned ASC for GNCTD submits that two short affidavits have been filed on behalf of Tree Officer (South Forest Division)/R-2 and Tree Officer (North Forest Division)/R-4 respectively. A copy of the same has been supplied to the learned counsel for the petitioner, who may file his response thereto. Mr. Narayan seeks and is granted ten days time to file a reply on behalf of Principal Chief Conservator of Forests (PCCF)/R-1 and Tree Officer (West Forest Division)/R-3.
2. The learned counsel for the petitioner submits that the data relied upon by the petitioner was computed from the permissions for tree-felling as uploaded on the website of the Department of Forests i.e. <https://treeremoval.delhigovt.nic.in/fellandprun.aspx> from 28.04.2022

till 27.08.2022. However, subsequently 92 orders, pertaining to the aforesaid period, have been uploaded. He submits that such orders be directed to be uploaded promptly. Let the PCCF ensure that orders under section 9 of Delhi Preservation of Trees Act, 1994 be uploaded within 48 hours of being passed.

3. The learned counsel for the petitioner further submits that orders for felling of trees have been passed by the Tree Officer (Central Division) as well, some by the present incumbent and some by the predecessor. Therefore, they would need to be impleaded. It will be open to the petitioner to obtain instructions and move appropriate application in this regard.
4. List on 18.11.2022.

NAJMI WAZIRI, J

NOVEMBER 2, 2022
SS/RW